

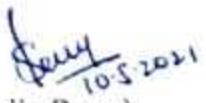
ORDER

In view of the surge of second wave of COVID-19 pandemic, being more infectious and in order to ensure the safety of Hon'ble Judges, Advocates, Officers, Officials and litigants, the Hon'ble Special Committee constituted for redressal of grievances of the Bar Council and Bar Association, comprising of Hon'ble Mr. Justice Jaswant Singh, Hon'ble Mr. Justice Rajan Gupta, Hon'ble Mr. Justice Ajay Tewari, Hon'ble Mr. Justice Jitendra Chauhan, Hon'ble Mr. Justice Augustine George Masih and Hon'ble Ms. Justice Ritu Bahri (Special Invitee) convened a meeting on 09.05.2021 and has resolved as under:

- (i) The entry in the High Court premises would be restricted only to those Advocates, whose cases are listed on that day, to facilitate them to have video conferencing in the library;
- (ii) The entry to the High court premises shall be permitted only through Gate No.1;
- (iii) The Incharge of the respective branches of the High Court shall ensure that minimum possible staff not exceeding 50% shall attend the office on any given day and the remaining staff shall work from home, who will not leave the station and will immediately report for duty in the office as and when so required;
- (iv) The photostat and chemist shops shall be allowed to open. All other shops including canteens and High Court pantry shall remain closed;
- (v) The Mediation and Conciliation Centre, Arbitration Centre and Lok Adalats shall remain closed;
- (vi) In the following categories of cases, the system of mentioning may be done away with:
 - (a) First Anticipatory bail(s) in the High Court, after exhausting the remedy before the Sessions Court;
 - (b) Habeas Corpus petitions and
 - (c) Protection matters.

The aforesaid matters would be listed serial wise, subject to the capping of cases that have to be listed for hearing on a particular day, in proportion to the filing of these categories of cases on that day. Accordingly, the necessary changes in the present listing system may be made.

- (vii) In case of any difficulty in the implementation of the above mentioned directions, the Registrar General/ Registrar (Vigilance) may be approached.


(Sanjiv Berry)
Registrar General
10.05.2021